

(c) the remedial measures taken to prevent such losses ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) A statement indicating the powers of officers of the Food Corporation of India to accord 'write off' sanction with the concurrence of their Finance Division is laid on the Table of the Sabha (Statement I) [*Placed in Library. See No. LT-3514/72*]

(b) During the year 1970-71 against a total purchase and sales turnover of Rs. 1413 crores, the transit, storage and voyage losses were about Rs. 15 crores. Abnormal losses occurred in certain specific cases for the reason(s) given in the Statement laid on Table of the Sabha (Statement II). [*Placed in Library. See No. LT-3514/72*]

(c) The steps which have been and/or are being taken by the Corporation to ensure that the losses are brought to the minimum are indicated in the Statement laid on the Table of the Sabha (Statement III). [*Placed in Library. See No. LT-3514/72*]

Scarcity of water in D.I.Z. area in New Delhi

*369. SHRI B. K. DASCHOW-DHURY :
SHRI M. S. SIVASWAMI :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether any sanction was asked from the N.D.M.C. and accorded for supply of water to 192 quarters of Type II and 168 quarters of Type III in DIZ area, New Delhi ;

(b) if so, the main features thereof ; and

(c) if not, the steps taken by Government in getting the sanction from the N.D.M.C. at the earliest and remove the scarcity of water in the area ?

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) Yes, Sir.

(b) The New Delhi Municipal Committee sanctioned on 17th June, 1971 a 3 inch 'T'

connection from there 12" main along Udyan Marg, which serves the following quarters :—

Type	No. of quarters
Type I	64
Type II	192
Type III	168
Total	
	424

(c) Does not arise.

कृषि उत्पादन बढ़ाने के लिए स्वीच्छिक युवक संगठनों की स्थापना

*370. श्री शिवकुमार शास्त्री : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार 'भगीरथ सेना' जैसा कोई स्वीच्छिक युवक संगठन बनाने का है ताकि कृषि उत्पादन बढ़ाया जा सके और नई भूमि पर खेती की जा सके और जो नदियों का मार्ग बदलने, भूमि की खुदाई करने, नहरों को गहरा करने, कुओं और तालाबों की देखरेख करने तथा विद्युत चालित पम्पों की मरम्मत आदि कार्यों में महत्वपूर्ण योगदान दे सके; और

(ख) यदि हाँ, तो तत्सम्बन्धी मुख्य बातें क्या हैं और यदि नहीं, तो इसके क्या कारण हैं ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णा-साहेब पी० शिन्दे) : (क) जी नहीं ।

(ख) प्रश्न नहीं होता ।

Land held by Members of Board of Directors of Tarai Development Corporation and Operation of Ceiling Law

*371. SHRI JITENDRA PRASAD : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 4240 on the 8th July, 1971 regarding Tarai Development Corporation and state how Land owned by members of the Board of Directors of the Tarai Development Corporation escaped the existing limit of land ceiling in th U.P. State ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): The implementation of the "Uttar Pradesh Imposition of Ceiling on Land Holdings Act, 1960" is entirely the responsibility of the State Government. A statement prepared on the basis of information furnished by the State Government is laid on the Table of the Sabha.

Statement

In answer to Part (a) of Unstarred Lok Sabha Question No. 4240 answered on the 8th July, 1971 it was stated that there were six farmers on the Board of Directors of the Tarai Development Corporation. Three of these farmers have since retired and three continue on the Board of Directors. The Members of the Tarai Development Corporation were not required to disclose to the Corporation the total area of land held by them. Each Member was required to indicate only the area of land held by himself and his associates and the area that they would utilise for growing seeds. The information furnished to the Tarai Seeds Corporation by the three farmers who are still on the Board of Directors is given below :

S. No.	Name of Director	Area held by him and his associates in acres
1.	Shri Gurbaj Singh and Associates, Village Sarwarnagar, P.O. Matkhera, District Rampur.	200
2.	Shri P.N. Mehta and Associates, Sitarampur Farm, Kashipur, District Nainital.	31
3.	Shri K. N. Aggarwal and Associates Prag Agricultural Farm, P. O. Gokulnagar, Tehsil Kichha, District Nainital.	3,800

Information about land owned by these persons and the application of the ceiling law to them has been obtained from the Government of Uttar Pradesh, and is given below :

Shri Gurbaj Singh

Though he had indicated in his application to the Tarai Development Corporation that he and his associates held 200 acres of land, the State Government has reported that Shri Gurbaj Singh himself holds only 47 bighas and 17 Biswas of land as member of a Cooperative Society. As there is some doubt about the total area of land held by him, the Collector of the District has started an inquiry into the matter.

Shri P. N. Mehta

In his application made to the Corporation Shri Mehta had indicated that he and his associates held 31 acres of land. According to the information furnished by the State Government Shri Mehta holds in all 53.34 acres of land. It has been reported that Shri Mehta does not hold land in excess of the ceiling applicable to him under the existing law.

Shri K. N. Aggarwal

Shri K. N. Aggarwal has 1/6th share in a farm known as Prag Agricultural Farm which holds 3,879.84 acres of land. The share of Shri K. N. Aggarwal has been computed at 646.64 acres. Of the total area of land held by Shri Aggarwal and others of the Prag Agricultural Farm, 1520.24 acres has been declared as surplus. They have, however, obtained astay order and the matter is still pending in the High Court.

Persons died of starvation during 1970 to 1972

*375 SHRI RAM PRAKASH : Will the Minister of AGRICULTURE be pleased to state the number of persons who died of starvation, State-wise, during 1970, 1971 and January to July, 1972 ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): All cases of death which are alleged to have taken place due to starvation are invariably referred to the respective State Governments for enquiry and report. According to the reports received from the State Governments, there has been no death due to starvation during 1970, 1971 and 1972.